

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 60/MP/2014

Subject : Petition under section 94 (f) of the Act read with part 7 (iv) of the CERC (Indian Electricity Grid Code) Regulations, 2010, seeking time extension for implementing Hon'ble Commission's order dated 19.12.2013 in Petition No. 263/MP/2012 filed by SRLDC in the matter of SCADA visibility of AURF and df/dt protection scheme in Kerala system.

Date of hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Kerala State Electricity Board Limited

Parties present : Shri G. Sreenivasan, KSEB
Ms. Jayantika Singh, SRLDC

Record of Proceedings

The representative of KSEB submitted as under:

(a) The present petition has been filled under section 94 (f) of the Act read with part 7 (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, seeking extension of time for implementation of the Commission's order dated 19.12.2013 in Petition No. 263/MP/2012.

(b) In compliance with the Commission's order dated 19.12.2013, KSEB has identified additional feeders and installed UFR, df/dt relays to ensure relief as decided by SRPC.

(c) Regarding mapping of relays on the SCADA system, at present relays in feeders of Kerala system are not yet mapped to the SCADA system. However, steps have been taken to map the relays as early as possible.

(d) Purchase of RTUs for new 21 stations is under progress. Purchase order has been placed on 15.2.2014 and the delivery of the equipment is expected to

occur within three months. These RTUs are expected to be commissioned in the month of September 2014 along with new SCADA system.

(e) The representative of the petitioner requested for extension of time for the relay mapping of the feeders till the commissioning of new SCADA system i.e till 31.5.2015 and till the implementation of GSES scheme.

2. The representative of SRLDC submitted that SRLDC appreciate the steps taken by the petitioner to implement the Commission's order. However, the petitioner is seeking time for implementation of the Commission's order upto 31.5.2015 which is objectionable. The representative of SRLDC submitted that GSES scheme should not be linked with the df/dt protection scheme in Kerala System.

3. After hearing the representatives of the petitioner and SRLDC, the Commission directed to admit the petition.

4. The Commission directed the petitioner to implead SRLDC and SRPC as parties to the petition and serve copy of the petition on them immediately. The Commission also directed the petitioner to file revised memo of parties.

5. The Commission directed the respondents to file their replies by 23.5.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.6.2014.

6. The petition shall be listed for hearing on 19.6.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)